

26.

PT 207/97 in
OA 1582/97

13.2.1998

(4)

Present : Shri A. K. Trivedi, for Shri V. P. Sharma,
counsel for applicant.

Shri D. S. Mahendru, counsel for
respondents.

The learned counsel for respondents submitted that copy of the application has not been received by him. The learned counsel for the applicant submitted that he would supply a copy of the application. However, on merits of the application I find no case for transfer and, therefore, there appears no reason why the case should be adjourned awaiting reply from respondents.

The ground for transfer is distance. The cause of action is said to have arisen at Aligarh which is nearer to Delhi as compared to Allahabad. Several such applications have been rejected. This application for transfer is also, therefore, rejected.

At this stage, the learned proxy counsel wanted adjournment becayse Shri Sharma, learned counsel for applicant, is sick or has not come. Prayer is rejected.

For
(K. M. Agarwal)
Chairman

/as/